

The Deputy Chairman in the chair

**PROCLAMATION UNDER ARTICLE  
356 OF THE CONSTITUTION IN RE-  
LATION TO THE STATE OF BIHAR**

THE MINISTER OF HOME AFFAIRS  
(SHRI S. B. CHAVAN): Madam, I lay  
on the Table a copy (in English and  
Hindi) of the Proclamation [G.S.R. No.  
327 (E) issued by the President under  
clause (2) of article 356 of the Constitu-  
tion on the 4th April, 1995, revoking the  
Proclamation made by him on the 28th  
March, 1995, in relation to the State of  
Bihar, under clause (3) of the said article.

[Placed in Library. See No. LT-  
7460/95].

**PAPERS LAID ON THE TABLE**

**I. Report and Accounts (1993-94) of the  
Central Silk Board, Bangalore, and  
related papers.**

**II. Report and Accounts (1993-94) of the  
Jute Manufactures Development  
Council, Calcutta and related papers.**

THE MINISTER OF TEXTILES  
(SHRI G. VENKAT SWAMY): Madam,  
I lay on the Table—

**I. (1) A copy each (in English and  
Hindi) of the following papers,  
under sub-section (4) of section  
12 and section 12A of the Central  
Silk Board Act, 1948:—**

(i) Annual Report of the Central  
Silk Board, Bangalore, for the year  
1993-94.

(ii) Annual Accounts of the Central  
Silk Board, Bangalore, for the year  
1993-94 and the Audit Report thereon.

(iii) Review by Government on  
the working of the above Board.

(2) Statement (in English and Hindi)  
giving reason for the delay in laying the  
papers mentioned at (1) above.

[Placed in Library. See No. LT-  
7460/95].

**II. A copy each (in English and Hindi)  
of the following papers:—**

(i) Ninth Annual Report and Ac-  
counts of the Jute Manufactures  
Development Council, for the year  
1993-94, together with the Audit Re-  
port on the Accounts.

(ii) Review by Government on the  
working of the above Council.

(iii) Statement giving reasons for  
the delay in laying the papers men-  
tioned at (i) above.. [Placed in Library  
See No. 7448/95].

**Notifications of the Ministry of Fin-  
ance Department of Revenue**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI M. V.  
CHANDRASHEKARA MURTHY):  
Madam, I lay on the Table:—

**I. A copy each (in English and Hindi)  
of the following Notifications of the  
Ministry of Finance (Department of  
Revenue), under sub-section (2) of  
section 38 of the Central Excises and  
Salt Act, 1944, together with Explana-  
tory Memoranda on the Notifications:—**

(1) GSR No. 37(E), dated the 19th  
January, 1995, seeking to amend Rules  
52A, 57G and 57GG of the Central  
Excise Rules, 1994. (Placed in Library.  
See No. LT-7188/95).

(2) GSR No. 83(E), dated the  
22nd February, 1995, seeking to  
amend Rule 57G of the Central Excise  
Rules, 1944.

(3) GSR No. 126(E), dated the 10th  
March, 1995, seeking to amend Noti-  
fication No. 32/94-CE(NT), dated the  
4th July, 1994.

(4) GSR No. 127(E), dated the 10th  
March, 1995, seeking to amend Rules  
57G and 173Q of the Central Excise  
Rules, 1944. (Placed in Library. See  
No. LT-7459/95].